

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 19

IA 1217/2024

IA 1835/2024

In

C.P. (IB)/1137(MB)2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.06.2024**

NAME OF THE PARTIES: STATE BANK OF INDIA V/s JYOTI
STRUCTURES LTD

Section 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

IA 1217/2024

1. Mr. Vikram Nankani, Ld. Sr. Counsel a/w Mr. Ankit Lohia and Mr. Anuj Tiwari, Ld. Counsel for the Applicant present. Mr. Rohit Gupta, Ld. Counsel for the Respondent No.1 India present.
2. Ld. Counsel for the Allahabad Bank, since merged with Indian Bank, seeks time to file reply. Time granted.
3. List this matter for hearing on **02.07.2024**.

IA 1835/2024

1. Mr. Udit Raghuvanshi, Ld. Counsel for the RP present in IA 1835/2024. .
Counsel for the Applicant present.

2. Ld. Counsel for the Applicant/EPFO is directed to serve the copy of the Application upon the Respondent. The Respondent is directed to file reply within 10 days after duly serving the copy to the other side.
3. List this matter for further consideration on **02.07.2024**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)